

Fourteenth Loksabha**Session : 10****Date : 16-05-2007****Participants : Handique Shri Bijoy Krishna, Bhardwaj Shri H.R., Muniyappa Shri K.H., Sharma Shri Anand, Ahmad Dr. Shakeel, Pachauri Shri Suresh, Baalu Shri T.R., Ravi Shri Vayalar**

>

Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table--

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Department of Shipping, Ministry of Shipping, Road Transport and Highways, for the year 2007-2008.

(Placed in Library. See No. LT 6561/2007)

- (2) A copy of the Notification No. G.S.R.209(E) (Hindi and English versions) published in Gazette of India dated the 20th March 2007 approving the Dangerous Goods (Arrival, Receipt, Transport Handling and Storage) in Jawaharlal Nehru Port Regulations, 2007 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(Placed in Library. See No. LT 6562/2007)

- (3) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2007 (Hindi and English versions) published in Notification No.G.S.R.318(E) in Gazette of India dated the 30th April 2007 under sub-section (3) of Section 458 of the Merchant Shipping act, 1958. ... *(Interruptions)*

(Placed in Library. See No. LT 6563/2007)

अध्यक्ष महोदय: आप पेपर ले होने के बाद बोलिए। आपको जो मुद्दा उठाना है, इसके बाद उठाइए।

... *(Interruptions)*

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 44 of the Emigration Act, 1983:-

- (1) S.O.366(E) published in Gazette of India dated the 14th March, 2007 exempting every citizen of India going to Vatican City from the operation of section 22 of the Emigration Act, 1983.
- (2) S.O.690(E) published in Gazette of India dated the 1st May, 2007 prohibiting emigration of Indian Citizens for going to Iraq.

12.01 hrs.

(At this stage, Shrimati Paramjit Kaur Gulshan and some other hon. members came and stood on the floor near the Table)

...(व्यवधान)

अध्यक्ष महोदय: आप लोग जानते हैं कि यह पेपर ले होने के बाद हो सकता है। पेपर ले होने के बाद इस पर आएंगे।

...(व्यवधान)

अध्यक्ष महोदय: आप जानते हैं कि ये सब पेपर ले होने के बाद होता है।

...(व्यवधान)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952:-

- (1) The Notaries (Amendment) Rules, 2007 published in Notification No. G.S.R.73(E) in Gazette India dated the 9th February 2007.
- (2) The Notaries (Second Amendment) Rules, 2007 published in Notification No. G.S.R.86(E) Gazette of India dated the 15th February 2007.

(Placed in Library. See No. LT 6565/2007)

... (Interruptions)

अध्यक्ष महोदय: आप दो मिनट बाद बोलिए।

...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All India Services Act, 1951:-

- (i) The All India Services (Performance Appraisal Report) Rules, 2007 published in Notification No. G.S.R.197(E) in Gazette of India dated the 14th March, 2007.
- (ii) The All India Services (Performance Appraisal Report) Amendment Rules, 2007. published in Notification No. G.S.R.296(E) in Gazette of India dated the 16th April, 2007.

- (iii) The All India Services (Leave) Amendment Rules, 2007 published in Notification No. G.S.R.207(E) in Gazette of India dated the 19th March, 2007.
- (iv) The All India Services (Leave) Second Amendment Rules, 2007 published in Notification No. G.S.R.208(E) in Gazette of India dated the 19th March, 2007.
- (v) The Indian Forest Service (Probationers Final Examination) Regulations, 2007 published in Notification No. G.S.R.281(E) in Gazette of India dated the 11th April, 2007.
- (vi) The Indian Forest Service (Probation) Amendment Rules, 2007 published in Notification No. G.S.R.282(E) in Gazette of India dated the 11th April, 2007.

(Placed in Library. See No. LT 6566/2007)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2005-2006.

(Placed in Library. See No. LT 6567/2007)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 6568/2007)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2005-2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 6569/2007)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2005-2006.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 6570/2007)

(9) (i) A copy of Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2005-2006.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 6571/2007)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2004-2005.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library. See No. LT 6572/2007)

- (13) A copy of the Prevention of Food Adulteration (10th Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.773(E) in Gazette of India dated the 29th December 2006 under sub-section (2) of section 23 of Prevention of Food Adulteration Act, 1954, together with a Corrigendum thereto published in Notification No. G.S.R.242(E) dated the 28th March, 2007.

(Placed in Library. See No. LT 6573/2007)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of the Telecommunications for the year 2007-2008.

(Placed in Library. See No. LT 6574/2007)

- (2) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of the Telecommunications for the year 2007-2008.

(Placed in Library. See No. LT 6575/2007)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O.622(E) published in Gazette of India dated the 22nd April, 2007 authorizing Officers to acquire regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of the National Highway No.12 (Rajmarg Crossing-Bareli section) in the State of Madhya Pradesh.
- (ii) S.O.681(E) published in Gazette of India dated the 27th April, 2007 regarding rates of fee to be recovered per trip from the users of the Rewa By-Y-Pass on National Highway No.7 in the state of Madhya Pradesh.
- (iii) S.O.611(E) published in Gazette of India dated the 20th April, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of the

National Highway No.4 (Haveri-Hubli section) in the State of Karnataka.

- (iv) S.O.368(E) to S.O.370(E) published in Gazette of India dated the 14th March, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of the National Highway No.26, including construction of By-Pass, if any, (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.
- (v) S.O.413(E) published in Gazette of India dated the 22nd March, 2007 regarding acquisition of land for building (construction) of Gwalior By-Pass of National Highway Nos.3 and 75 (Agra-Gwalior and Gwalior- Jhansi sections) in the State of Madhya Pradesh.
- (vi) S.O.517(E) published in Gazette of India dated the 9th April, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.7 (Lakhnadon-Madhya Pradesh/ Maharashtra Border section) in the State of Madhya Pradesh.
- (vii) S.O.525(E) published in Gazette of India dated the 9th April, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.12 (Jabalpur-Rajmarg Crossing section) in the State of Madhya Pradesh.
- (viii) S.O.397(E) published in Gazette of India dated the 20th March, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.33 (Ranchi-Jamshedpur section) in the State of Jharkhand.
- (ix) S.O.500(E) published in Gazette of India dated the 30th March, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.77 (Hajipur-Muzaffarpur section) and Muzaffarpur By-Pass in the State of Bihar.
- (x) S.O.408(E) published in Gazette of India dated the 21st March, 2007 regarding acquisition of land for building maintenance, management and operation of National Highways No.NE-II (Eastern Peripheral Expressway) (Faridabad section) in the State of Haryana.
- (xi) S.O.409(E) published in Gazette of India dated the 21st March, 2007 making certain amendments in the Notification No.S.O.3(E) dated the 2nd January 2007.
- (xii) S.O.296(E) published in Gazette of India dated the 27th February, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.215 (Panikoili-Rimuli section) in the State of Orissa.

- (xiii) S.O.385(E) published in Gazette of India dated the 16th March, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.200 (Sukinda-Bhubana section) in the State of Orissa.
- (xiv) S.O.499(E) published in Gazette of India dated the 30th March, 2007 authorizing the Sub-Divisional Magistrate, Jalandhar-II as the competent authority to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.1 (Jalandhar-Amritsar section) in the State of Punjab.
- (xv) S.O.457(E) published in Gazette of India dated the 28th March, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.76 (Chittorgarh-Kota section) in the State of Rajasthan.
- (xvi) S.O.419(E) published in Gazette of India dated the 22nd March, 2007 making certain amendments in the Notification No.S.O.1096(E) dated the 4th August 2005.
- (xvii) S.O.587(E) published in Gazette of India dated the 16th April, 2007 regarding rates of fee to be recovered from the users of different Bridges on various sections of National Highway Nos. 11A and 12 in the State of Rajasthan.

(Placed in Library. See No. LT 6576/2007)

- (2) A copy of the Notification No.S.O.418(E) (Hindi and English versions) published in Gazette of India dated the 22nd March, 2007 entrusting the stretches mentioned therein of National Highway No.1 to National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library. See No. LT 6577/2007)

- (3) A copy of the Notification No.F.No.NH-11014/2/2004-P&M (Hindi and English versions) published in Gazette of India dated the 30th March, 2007 assigning additional charge of the National Highway Tribunal, Chennai to the Presiding Officer, National Highway Tribunal, Lucknow with immediate effect till Presiding Officer, National Highway Tribunal, Chennai is appointed, issued under sub-section (2) of section 6 of the Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library. See No. LT 6578/2007)

- (4) A copy of the Central Motor Vehicles (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.276(E) in Gazette of India dated the 10th April, 2007 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

(Placed in Library. See No. LT 6579/2007)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 6580/2007)

अध्यक्ष महोदय: कृपा कर आप लोग अपनी-अपनी सीटों पर जाइए।

...(व्यवधान)

12.02 hrs.

(At this stage, Shrimati Paramjit Kaur Gulshan and some other hon. Members went back to their seats)

अध्यक्ष महोदय: आप जानते हैं कि मैं पेपर ले कराने के बाद ही आपकी बात सुन सकता हूँ।

...(व्यवधान)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, आप पहले कॉलिंग अटेंशन लेंगे।...(व्यवधान)

अध्यक्ष महोदय: आप थोड़ी मदद कीजिए।

...(व्यवधान)